

Central Administrative Tribunal
Principal Bench

(52)

R.A. No. 40 of 2002
in
O.A. No. 2468 of 1998

New Delhi, dated this the 22nd March, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Bijendra Pal & Another .. Review Applicant

Versus

Union of India and Others .. Respondents

ORDER (By Circulation)

S.R. Adige, VC (A)

Perused the R.A.

2. None of the grounds taken therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. an attempt has been made to reargue the entire case, which is not permissible in law.

4. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
/ug/

Q

S.R. Adige
(S.R. Adige)
Vice Chairman (A)